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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 1621/97

Date of Order : 10.12.97

BETWEEN:

Nanepalli Lakshmi

.. Applicant.

AND

1. Union of India, rep. by its General Manager, S.C.Rly., Rail Nilayam, Secunderabad.
2. Divisional Rly., Manager, S.C.Rly., Vijayawada.
3. Sr.Divl. Personnel Officer, S.C.Rly., Vijayawada.

.. Respondents:

Counsel for the Applicant

.. Mr.N.Raman

Counsel for the Respondents

.. Mr.J.R.Gopala Rao

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Mr.N.Raman, learned counsel for the applicant and Mr. Phalguna Rao for Mr.J.R.Gopala Rao, learned standing counsel for the Respondents.

2. The applicant in this OA is wife of late Nanepalli Appa Rao who it is stated had retired from service on 31.12.81 on superannuation. It is stated that he had expired on 14.1.88. The applicant is the second wife married him in the year 1977. After the expiry of her husband it is stated that the applicant

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did not get any family pension in accordance with the rules. It is further stated that she had approached the authorities for granting her family pension, but she was informed that she should file a proper succession certificate to grant her family pension. The applicant now submits that she had submitted the succession certificate issued by the District Judge, East Godavari District enclosed as Annexure to this OA. But inspite of submission of succession certificate she was not granted the family pension. She has represented her case number of times by her representations dated 7.6.96 (Page-10) and 27.9.96 (Page-11). But those representations remains unanswered as submitted by the learned counsel for the applicant.

3. This OA is filed praying for a direction to R-2 to arrange family pension early to the applicant as she is eligible for the same and submitted the succession certificate as required by the railways.

4. Under the circumstances I feel it is justifiable to direct R-2 to consider her representation referred to above and reply her suitably within a period of 2 months from the date of receipt of a copy of this order.

5. The OA is ordered accordingly at the admission stage itself. No costs.

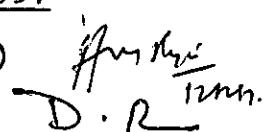
(Registry should send a copy of this OA along with judgement to R-2)



(R.RANGARAJAN)
Member (Admn.)

Dated : 10th December, 1997

(Dictated in Open Court)



D. R. 12th

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